

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4362/2018

The 30<sup>th</sup> day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

Harikishan (Aged about 63 years)  
Designation : Safaikaramchari, Group "C"  
S/o Shri Narpat,  
R/o H.No.392, Near Valmiki Mandir,  
Ghondli Village, Krishna Nagar,  
Delhi-110051. .. Applicant

(By Advocate : Shri Arun Kumar)

Versus

1. East Delhi Municipal Corporation,  
Through its Commissioner,  
419, Udyog Sadan,  
Patparganj Industrial Area, Delhi-110092.
  
2. The Deputy Commissioner,  
East Delhi Municipal Corporation,  
Shahdara, South Zone,  
Karkardooma, Delhi-110032.
  
3. The Department of Accounts and Finance,  
EDMC, Shahdara, South Zone,  
Karkardooma, Delhi-110032. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):

"(i) Release Rupees 715828/- and Rs. 612612/- to the applicant respectively on account of capitalize value of pension and gratuity alongwith 24% P.A. interest.

- (ii) Direct the respondents to release the arrears of 7<sup>th</sup> Pay Commission to the applicant alongwith 24% P.A. interest w.e.f. 1.1.2016.
- (iii) Direct the respondents to grant and release the benefit of 3<sup>rd</sup> MACP to the applicant w.e.f. the year of 2011 alongwith 24% P.A. interest and accordingly fix the pension of the applicant.
- (iv) Direct the respondents to release the amount of 1800 Grade Pay arrear w.e.f. 01.01.2006 till now along with 24% interest P.A.
- (v) To pass any other order(s) as may be deemed fit and proper in the facts and circumstances of the case.”

3. It is submitted that the applicant made representation vide Annexure A-3 dated 15.09.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A-3 representation dated 15.09.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(ARADHANA JOHRI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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